

tion of Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, upto the last day of the next session."

The motion was put and adopted.

(ii) APPOINTMENT OF A MEMBER TO
SELECT COMMITTEE

SHRI TENNETI VEDANATHAM:

I beg to move:

"That this House do appoint Shri Z. M. Khandole to the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, as passed by Rajya Sabha, in the vacancy caused by the death of Shri Mali Mariyappa."

The motion was put and adopted.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI ANIL K. CHANDA (Bhopal): I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, upto the first day of the second week of the Budget Session (1969)."

The motion was put and adopted.

CONTRACT LABOUR (REGULATION
AND ABOLITION) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI K. N. PANDEY (Padrauna):

I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith, upto the first day of the second week of the next session."

The motion was put and adopted.

GOVERNMENT (LIABILITY IN
TORT) BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI NARAIN SWARUP SHARMA (Domariaganj): On behalf of Shri Shri Chand Goyal I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, upto the last day of the next session."

The motion was put and adopted.

LOKPAL AND LOKAYUKTAS BILL

(i) EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEE

SHRI M. B. RANA (Beroach): I beg to move the following:—

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to make provision for the appointment